INDIA JURIS

MEDICINE AMENDMENT BILL ADOPTED

On Tuesday, 20th October, 2015, The Select Committee on Social Services headed by Cathy Dlamini (Chairperson of the Committee) adopted the Medicines and Related Substances Amendment Bill.

This paves the way for the Amendment Bill to be forwarded to the National Council of Provinces for concurrence. The Bill seeks to amend the Medicines and Related Substances Act, 1965, so as to define certain expressions and to delete or amend certain definitions, to provide for the composition, appointment of chairperson, vice-chairperson and members as well as to effect certain technical corrections to put the Act in line with current trends.

All provincial delegations voted in favour of amendment Bill. The Bill will now be forwarded to the House for consideration and adoption.

For detailed information about the above please click here

Top

Disclaimer

This newsletter is compiled and prepared from the information available in public domain. Nothing in this newsletter should be deemed as legal advice and India Juris shall have no liability, whatsoever, with respect to the content published herein. India Juris is licensed to practice in India only. In other regions, whenever required, it closely works with the local law firms and attorneys.

Top

WORLD PRACTICE

Asia Europe USA UK Middle East Africa

27 October 2015

In this issue:

 MEDICINE AMENDMENT BILL **ADOPTED**



India Juris

F-116 Lajpat Nagar-1 New Delhi - 110 024, India Ph: +91-11-29814816 / 29814817 Fax: +91-11-29815116 E: newdelhi@indiajuris.com www.indiajuris.com

International Desks

Asia & Australia

M.P.Mehani asia@indiajuris.com

Americas

Shivkumar Idnani americas@indiajuris.com

UK & Europe

Sameer Rastogi europe@indiajuris.com

Africa

Rahul Gupta africa@indiajuris.com

Middle East

Dinesh Sabharwal middleast@indiajuris.com INDIA JURIS | www.indiajuris.com | Presentation, Awards & Rankings | Publications | Disclaimer